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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

DA. 1625/93

Dt. of Decision : 19.1.94.

Smt. T. Suseela

.. Applicant.

Vs

1. The Assistant Engineer,
Bellampalli, Karimnagar Dist.
2. The Senior Divisional Engineer,
N/BG/, South Central Railways,
Secunderabad.
3. ... Railway Manager,
South Central Railway, BG Division,
Sanchalan Bhavan, Secunderabad.
4. The General Manager,
South Central Railways,

Counsel for the Applicant : Mr. N. Krishna Rao

Counsel for the Respondents : Mr. J.R. Gopal Rao
Sc for Rlys.

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (ADMN.)

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ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant is the widow of Late Rayamallu Komaraiah who was working as a Gangman under CPWI, Sirpur Kagaznagar. He was involved in a case of murder for which criminal proceedings were instituted. He was ~~however~~ acquitted by the learned Additional Sessions Judge, Secunderabad. He however apprehended danger to his life if he joined duty at the same place and therefore requested the authorities concerned to transfer him to some other place. His request was not ~~executed~~ ^{accepted}. On the other hand he was charged for being absent without leave and was removed from service. He appealed to the ~~... to the concerned authority~~ but the respondents did not give any decision, and ~~there~~ after the death of the individual, the widow (the applicant) preferred an appeal to the Divisional Railway Manager BG Division, Secunderabad as can be seen from Annexure 5 to the OA. We are informed by the learned counsel for the applicant, that the said petition from the applicant is yet to be disposed of.

2. In the afore stated circumstances, we deem it just and proper to dispose of this application at the admission stage itself with a direction to the Divisional Railway Manager, BG Division, Secunderabad (respondent No.3)

to consider the appeals made by the husband of the applicant as also the applicant herself, and dispose them of by means of a reasoned order. The respondent shall comply ^{with} this order within a period of 3 months from the date of receipt of this judgement.

3. Should the applicant feel aggrieved by the final order of the Divisional Railway Manager, BG Division, Secunderabad, it will be open to her to proceed further in the matter, in accordance with law.

T. C. R.
(T. CHANDRASEKHARA REDDY)
MEMBER (ADMN.)

A. B. GORTHI
(A. B. GORTHI)
MEMBER (ADMN.)

Dated : The 19th January 94.
(Dictated in Open Court)

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Deputy Registrar (Adm.)

Copy to:-

1. The Assistant Engineer, Ballampalli, Karimnagar District.
2. The Senior Divisional Engineer, N/BG, South Central Railway, Secunderabad.
3. The Divisional Railway Manager, South Central Railway, BG Division, Sanchalan Bhavan, Secunderabad.
4. The General Manager, South Central Railways, Railnilayam, Sec'bad
5. One copy to Sri. N. Krishna Rao, advocate, Flat No.10, Block No.7, MIGH-II, APHB Colony, Baghilingampally, Hyd-44.
6. One copy to Sri. J.R.Gopal Rao, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One copy to conv.

Rsm/-

6/1/94
P.R.D.

O.A. 1625193

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.JUSTICE

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN

Dated: 19/1/1994

ORDER/JUDGMENT:

M.A/R.A/C.A.NO.

O.A.No.

1625193

T.A.No.

(W.P.)

Admitted and listed.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

